

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.606/2017

New Delhi this the 17th day of February, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Raj Singh Yadav
S/o Late Sh. J.S.Yadav
R/o 4418, Ahiran Street,
Pahari Dhiraj, Delhi-110006. Applicant
Aged about 54 years, Group 'B'
(Presently working as Deputy Law Officer in South Delhi Municipal Corporation)
(By Advocate:Shri Ajesh Luthra)

Versus

1. North Delhi Municipal Corporation
Through its Commissioner,
4th Floor, Dr. S.P.M.Civic Centre,
JLN Marg, New Delhi-110002.

2. South Delhi Municipal Corporation
Through its Commissioner,
9th Floor, Dr. S.P.M.Civic Centre,
New Delhi. Respondents.

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

Heard the learned counsel for the applicant.

2. The applicant has filed the present OA seeking the following relief:

"(a) Direct the respondents to consider and decide the representations of the applicant, without discrimination in a time bound manner by passing a reasoned and speaking order.

(b) Accord all consequential benefits.

(c) Accord costs of the proceedings; and .

(d) Pass any order /relief/direction (s) as this Hon'ble Tribunal may deem fit and proper in the interests of justice in favour of the applicant."

3. It is submitted that the applicant made a representation dated 02.02.2017 (Annexure A-5) ventilating his grievances. However, the respondents have not passed any orders thereon till date.

4. In the circumstances, the OA is disposed of at the admission stage itself, without going into the other merits of the case, with a direction to the respondents to consider the representation of the applicant and to pass appropriate speaking and reasoned order thereon, in accordance with law, within a period of 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A., be enclosed to this order.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

/kdr/